

(10) A)

A/A

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

O.A. No. 536 of 1987

Moti Lal

Applicant

versus

Union of India & others

Respondents.

Shri Surendran P. Counsel for Applicant.

Shri Ashok Mohiley Counsel for Respondents.

Coram:

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who possessed I.T.I. certificate and was registered with the Employment Exchange. An intimation was sent to the applicant to attend the interview in the Dordarshan Kendra, Lucknow for the post of Technician. He appeared in the interview and succeeded in the same that is why attestation forms for verification of character and antecedents were issued to him. The grievance of the applicant is that the respondents are not issuing appointment letter to the applicant.

2. The respondents have pointed out that the applicant was not selected in interview and by mistake the forms were sent to the applicant and when mistake was detected the appointment letter was not issued. The letter which was sent to the applicant, was by

W


(11)

AS

A/10

mistake. This will not confer any right to the applicant. The learned counsel for the applicant states that the record may be summoned to verify whether the name of the applicant appeared. The prayer is rejected, as the applicant was not selected and consequently the posting order could not be issued.

3. The application is without any merit and is dismissed. No order as to costs.


A.M.


V.C.

Shakeel/-

Lucknow: dated 21.11.92.